

**Order No. 162 /2020 (Administrative)**

Since as per information received from the office of the District Magistrate, Barabanki vide letter no. 1063/J.A. dated 21.05.2020, the District Court Compound, Barabanki and Outlying Court Campus at Haidergarh, fall within the Orange and non-containment zone. Therefore, in compliance to the directions given by the Hon'ble High Court as contained in Letter No. 1108/LXXXVII-CPC/e-courts/Allahabad/Dated: 20.05.2020, it is ordered that the following Courts in the District Court, Barabanki and Outlying Court at Haidergarh, Barabanki, shall remain open on usual working days, for limited judicial work as provided in Column 'a' to 'k' of para 04, in the list of guidelines given by the Hon'ble Court in aforesaid letter

S.No.	Court Name	S. No.	Court Name
01	District & Session Judge,	08	Special Judge NDPS Act.
02	Addl. Distt. & Sess. Judge, Court No. 01	09	Chief Judicial Magistrate
03	Principal Judge Family Court	10	Civil Judge Senior Division, Court No. 20
04	Special Judge SC/ST Act,	11	Addl. Chief Judicial Magistrate, Court No.17
05	Special Judge E.C. Act,	12	Civil Judge Junior Division, Court No. 13
06	Special Judge POCSO Act,	13	Civil Judge Junior Division, R.S. Ghat, C.No. 14
07	Special Judge Gangster Act,	14	Outlying Court, Civil Judge Jr. Div. at Haidergarh.

It is also impressed upon all the Judicial Officers, staff members and the members of the Bar to observe and follow the mechanism/modalities contained at point no. 05 to 10 and 12 to 18 of the said letter issued by the Hon'ble High Court.

C.J.M. shall make necessary arrangement of the Judicial Magistrates in respect of the judicial work/remaind.

Nodal Officer Computer/System Officer to make necessary arrangement for implementation of the directions contained at point no. 11 and other relevant guidelines.

The District Magistrate and the Chief Medical Officer, Barabanki to render their active co-operation for complete sanitization of District Court Campus at Barabanki and Outlying Court at Haidergarh with necessary directions to the local administrative officers.

District Magistrate, Barabanki is requested to provide information on daily basis regarding threat level and the change of zone in reference to the COVID-19.

Sanitization Committee District Court Compound to report on daily basis regarding complete sanitization of the court rooms and court compound.

Sec. D.L.S.A. shall render necessary assistance for generating awareness amongst the stakeholder regarding the Court working through electronic mode.

Central Nazir to make necessary arrangement in the Court rooms as per guidelines.

A copy of the letter no. 1108/LXXXVII-CPC/e-courts/Allahabad/Dated: 20.05.2020 be referred to all concerned.

This order shall be applicable from 22.05.2020 till further order by the Honble High court.

This order be uploaded upon the website of District Court, Barabanki.

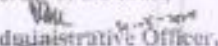
Inform all concerned.

  
 (Ram Achal Yadav)  
 District Judge,  
 Barabanki  
 21.05.2020

Copy forwarded for information and necessary action to :-

01 District Magistrate, Barabanki		25 Addl. Chief Judicial Magistrate	11
02 Addl. Distt. & Sess. Judge/O/c Account	01	26 Addl. Chief Judicial Magistrate	12
03 Special Judge SC/ST Act/	-	27 Addl. Chief Judicial Magistrate	16
04 Addl. Distt. & Sess. Judge/O/c Copying	02	28 Addl. Chief Judicial Magistrate	19
05 Principal Judge, Family Court	-	29 Addl. Civil Judge (Sr. Div.)	23
06 Special Judge EC Act/O/c Record Room	-	30 Civil Judge (Sr. Div.)/FTC	38
08 Addl. Principal Judge, Family Court/O/c Inquiry and inspection office	-	31 Civil Judge (Jr.Div.)	13
12 Addl. Distt. & Sess. Judge/O/c Nazarat	05	34 Addl. Civil Judge (Jr.Div.)	26
13 Addl. Distt. & Sess. Judge	04	35 Civil Judge (Jr.Div.) Haidergarh	24
14 Addl. Distt. & Sess. Judge/ Special Judge NDPS Act	10	37 Addl. Civil Judge (Jr.Div.)	21
15 Addl. Distt. & Sess. Judge	06	38 Addl. Civil Judge (Jr.Div.)	22
16 Addl. Distt. & Sess. Judge	08	39 Addl. Civil Judge (Jr.Div.)	42
17 Addl. Distt. & Sess. Judge	09	41 Spl. Judicial Magistrate	15
18 Addl. Distt. & Sess. Judge / FTC	36	42 Spl. Judicial Magistrate	33
19 Addl. Distt. & Sess. Judge / FTC	37	District Information Officer,	
		43 Barabanki to publish this information in daily newspapers	
20 Chief Judicial Magistrate	16	44 Joint Director Prosecution, Barabanki	
21 Civil Judge (Sr. Div.)/O/c Amin	20	45 Reader of District Judge	-
22 Addl. Chief Judicial Magistrate	17	46 Central Nazir	-
23 Secretary DLSA	-	47 Computer Section	-
24 Addl. Chief Judicial Magistrate	25	48 Zila Bar Association, Barabanki	-
		49 D.G.C Criminal & Civil	-

By order of the court,

  
 Chief Administrative Officer,  
 District Court, Barabanki  
 21.05.2020

20.5.20



(Through e-mail)

From Registrar General,  
High Court of Judicature at  
Allahabad

To All the District Judges/OSD,  
Subordinate to High Court of Judicature at  
Allahabad.

Letter No. 1108 /LXXXVII-CPC/e-Courts/Allahabad/Dated: 20 May 2020.  
Subject: Mechanism/ modalities for functioning of District Courts covered  
under different zones during the period of Lockdown & thereafter.

Sir/Madam,

I am directed by the Hon'ble Court to communicate the guidelines in respect of mechanism/ modalities for functioning of District Courts covered under different zones viz. red, orange and green zones during the period of lockdown & thereafter, as mentioned below :

I. **GENERAL GUIDELINES**

1. Before opening of campus, District Judges shall ensure complete sanitization (strictly as per medical guidelines), cleaning of entire court campus with the help of District Magistrate, other administrative officers & CMO/CMS. District Authorities shall ensure Sanitization of Campus daily.
- ✓ 2. Sanitization of Court campus is a pre-condition for opening of Courts, which needs to be Strictly complied with, as per the medical guidelines. Wherever such sanitization work in the Court & Court Campus is not carried out, Such Courts should not be opened for the Judicial Work. The District Judges concerned in such eventuality shall not open the District Courts and inform the District Administration and High Court with detailed report as soon as possible.
- ✓ 3. Thermal scanning check-up of all the persons entering in the court premises shall also be ensured with the help of District Magistrate, other administrative officers & CMO/CMS.
- ✓ 4. The District Judge shall, in consultation with the District Administration determine the threat level and the status in respect of Zone of the District, on daily basis. ✓  
The status be updated on the weblink on daily basis.
5. District Judges/ P.O.'s shall ensure compliance of direction given by Hon'ble Apex Court/ High Court of Judicature at Allahabad In Judicial side and all directions/ guidelines issued by the Central Government & State Government regarding COVID-19.

*Handwritten signature*

3. District Judge shall ensure minimal entry of Staff in Court Premises, following the guidelines of Central Government and State Government from time to time.
4. As soon as the work is completed, the Judicial Officers and Court Staff may kindly be directed to leave the Court premises.
5. In case of demand made by the Judicial Officers/learned counsel, the facility of Virtual Court may be utilized for the above purpose.
6. The Judicial Service Centre (Centralised filing Counter) shall be used for receiving fresh cases/Applications from the Advocates/Litigants. All such cases/Applications shall be registered in CIS. The application shall contain the details of advocate/Litigants including their mobile number. The defects if any may be informed on the same day to Counsel Concerned.
7. The Computer Section shall inform about the functioning of eCourts app. to all the Ld. Counsels approaching the Judicial Service Centre so that they can view the listed matters/cause list through the above app.
8. Written arguments by the parties can also be submitted in the Judicial Service Centre, which shall be sent to the Court concerned by the concerned Computer Section.
9. A dedicated email of District Court may be created and the same may also be published on the website of District Court concerned. The above email may be used for receiving the Bail/Anticipatory bail Applications or other urgent applications including written arguments. This shall be an alternative mode for receiving applications.
10. Copy of such Bail/Anticipatory Bail applications be provided to the Prosecution/ DGC. A mechanism may be devised locally for communicating them. The time to file response by Prosecution will be as per provisions.
11. Only 4 chairs will be arranged in courtroom for advocates with proper distance. Mask shall be used by everyone who enters the courtroom. Sanitizer shall be arranged at the door of courtroom. Reader, Clerk etc. shall follow Social Distancing guidelines.
12. The discussions shall be made with the Office bearer of Bar Association for the mechanism/modalities regarding functioning of Courts. Necessary assistance may be taken from them to restrict/regulate the entry of Advocates and Litigants in the Court premises. As soon as the arguments of Learned Counsels are complete, they shall leave the Court premises.
13. The Presiding Officer shall not prevent appearance of the parties in the case unless suffering some illness, but, shall have the power to restrict entry of

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- d) Matters involving release of release of vehicle, disposal of petty Offence cases.
- e) Urgent Injunction matters pending/fresh.
- f) Matter relating to receiving and disposal of Police report under section 173 Cr.PC.
- ✓g) Disposal of Applications of investigating officer such as matter involving NBW, process under Section 82/83 Cr.PC, Statements under section 164 Cr.PC.
- ✓h) The Remand/Other Judicial Work in respect of under trial Prisoner shall be done through video conference only. In case of any technical issues, other modes can be adopted.
  - i) Delivery of pending Orders/Judgement (If any), if the arguments are already complete.
  - j) Other Office related pending work
  - k) Any other Administrative work.
5. All the legal provisions be strictly complied with, while deciding applications/cases, as mentioned above.
6. As soon as the work is completed, the Judicial Officers and Court Staff may kindly be directed to leave the Court premises.
- ✓7. In case of demand made by the Judicial Officers/learned counsel, the facility of Virtual Court may be utilized for the above purpose.
8. The Judicial Service Centre (Centralised filing Counter) shall be used for receiving fresh cases/Applications from the Advocates/Litigants. All such cases/Applications shall be registered in CIS. The application shall contain the details of advocate/Litigants including their mobile number. The defects if any may be informed on the same day to Counsel Concerned.
9. The Computer Section shall inform about the functioning of eCourts app.to all the Ld. Counsels approaching the Judicial Service Centre so that they can view the listed matters/cause list through the above app.
10. Written arguments by the parties can also be submitted in the Judicial Service Centre, which shall be sent to the Court concerned by the concerned Computer Section.
- ✓11. A dedicated email of District Court may be created and the same may also be published on the website of District Court concerned. The above email may be used for receiving the Bail/Anticipatory bail Applications or other

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III. APPLICABLE FOR DISTRICT COURTS COVERED UNDER RED ZONE

1. The following Parent Courts and Courts dealing with Special Jurisdiction shall take up the matters as detailed below:
  - a. Sessions Judge
  - b. Courts dealing with Special Jurisdiction.
  - c. Chief Judicial Magistrate
2. If the District Judge observes that the number of urgent cases are such that the services of other Presiding Officers are required then matters may be assigned to Senior most ADJ/ Magistrate, Officers of Civil Judge (S.D)/ Civil Judge(J.D) cadre.
3. District Judge Shall ensure minimal entry of Staff in Court Premises, which shall not be more than 10 %.
4. During the above period, the Judicial Officer shall ensure/undertake:
  - a) Pending/Fresh Bail.
  - b) Pending and Fresh Anticipatory Bail.
  - c) The Judicial work/Remand in respect of under trial Prisoner shall be done through video conference only. In case of any technical issues, other modes can be adopted.
  - d) Delivery of pending Orders/Judgement (if any), if the arguments are already complete.
  - e) matter relating to receiving and disposal of Police report under section 173 Cr.PC.
  - f) Disposal of Applications of investigating officer such as matter involving NBW, process under Section 82/83 Cr.PC, Statements under section 164 Cr.PC.
  - g) Other Office related pending work
  - h) Any other Administrative work, as per the discretion of the District Judge concerned.
5. All the legal provisions be strictly complied with, while deciding applications/cases, as mentioned above.
6. A dedicated email of District Court may be created and details of the same may be published on the website of District Court. The above email may be used for

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restrict the members of the Bar in the Court premises. Further, as soon as the arguments of Learned Counsels are complete, they shall leave the premises.

17. Entire information in regard to the mechanism may be posted on local website of District Courts and circulated through media.

18. The above modalities shall apply to District Courts only in the present Zone. **Outlying Courts shall not be covered under the above scheme.**

19. Wherever any District Court campus or Outlying Court campus is covered under the 'containment Zone', such Courts shall remain closed as per the resolutions of this Court dated 02.05.2020 read with the resolution of this Court dated 25.03.2020, till such time the concerned District Court or Outlying court continues to remain in Containment Zone. Thereafter, the present scheme shall apply. Necessary reports in this regard, be obtained by the District Judges from the District Administration, on regular basis.

**IV. DAILY REPORT OF ALL ZONES (INCLUDING CONTAINMENT ZONE)**

Daily consolidated report of the Zone status, number of the cases/applications decided, feedback etc. be submitted by the District Judges on the prescribed weblink to be communicated by the Joint Registrar(J)/CPC.

The above guidelines shall be applicable from 22.05.2020 till further orders. It is, therefore, requested to your goodselves to ensure compliance accordingly.

With regards,

*Learn,  
Circulate among all  
the Courts. Copy As sent  
to D.M. Bbk - and S.P.  
and to Dist. BAR Association  
Bbk. 25.5.2020*

Copy forwarded to:-

1. The Chief Secretary, Government of U.P., Lucknow. -
2. The Principal Secretary (Law) & L.R., Government of U.P., Lucknow
3. The Member Secretary, U.P. State Legal Services Authority, Lucknow

Yours faithfully,

*(Signature)*  
20/5/20  
(Registrar General)